



**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

13/09/2019

O.A./260/11/2017

M.A./260/158/2017

R P DWIVEDY

-V/S-

KENDRIYA VIDYALAYA SANGHTAN

ITEM NO: 68

FOR APPLICANTS(S) Adv. : Ms.S.Mohapatra

FOR RESPONDENTS(S) Adv.: Mr.H.K.Tripathy

Notes of The Registry	Order of The Tribunal
	Heard both the learned counsels for the applicant and the respondents.
	It is alleged that the applicant has not vacated the quarter which was officially allotted to him. The applicant has taken the plea that his wife is illegally occupying the quarter and he had requested the respondents to take steps for her eviction. Thereafter the respondents have moved the Estate Officer for eviction.
	Inspite of the direction given by the Tribunal on 6.4.2017, respondents have not filed any document before this Tribunal stating whether any order has been passed by the Estate Officer or the proceeding is still pending. No departmental proceeding has been initiated against the applicant for recovering penal rent in respect of the

quarter in question although notice has been sent to the applicant vide Annexure A/7.

Learned counsel for the applicant further submitted that decree for divorce has been passed between the applicant and his wife.

In the above circumstances it is directed that the respondents will request the Estate Officer to dispose of the matter as quickly as possible if the matter is still pending. The applicant will be at liberty to place his grievance before the Estate Officer, if not done already. Till a final decision is taken by the Estate Officer, no recovery of arrear rent or penal rent for the quarter in question shall be made from the applicant in pursuance of the impugned order. After disposal of the matter by the Estate Officer, if the applicant has any other grievance, he will be at liberty to take appropriate legal steps.

The OA is accordingly disposed of at the admission stage. There will be no order as to costs.

Copy of this order be handed over to both the learned counsels.

(SWARUP KUMAR MISHRA)
MFMBFR (J)

(GOKUL CHANDRA PATI)
MFMBFR (A)



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